

In certain areas, change in the mindset of the society needs to be supplemented by better healthcare, educational and employment avenues for women. Women should be provided with enough opportunities to serve as legislators in the State Legislatures and Parliament. They also need to be included and consulted in every fora for policy formulation and implementation. This will ensure outcomes which are sensitive to the needs of women and provide ample opportunities for them to prosper and contribute to nation-building.

In spite of all odds, women of our country have come a long way to make their presence felt at the national and international level. From being an affectionate and caring mother to a fighter jet pilot; from heading the multi-national companies to scaling insurmountable mountain peaks, women can be seen challenging the prevalent prejudices and stereotypes and successfully overcoming them. Be it politics, poetry, sports or business, women have excelled, whenever they had an opportunity. It is our duty to keep up this momentum and continue building upon the progress achieved by women.

On behalf of all Members and on my own behalf, I place on record the appreciation of the services rendered by the women Members of this House and also the women citizens of the country, and I wish them all the best.

As 8th March is a holiday, we have taken it up today.

MR. CHAIRMAN: Now, Papers to be laid on the Table.

PAPERS LAID ON THE TABLE

I Notification of the Ministry of Commerce and Industry

II Reports and Accounts (2018-19) of various organisations and related papers

THE MINISTER OF STATE OF THE MINISTRY OF HOUSING AND URBAN AFFAIRS; THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION; AND THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI HARDEEP SINGH PURI): Sir, I lay on the Table —

- I. A copy (in English and Hindi) of the Ministry of Commerce and Industry (Department of Commerce), Notification No. G.S.R. 940 (E), dated the 20th December, 2019, publishing the Special Economic Zones (3rd Amendment) Rules, 2019, under sub-section (3) of Section 55 of the Special Economic Zones Act, 2005, along with Statement of Objects and Reasons.

[Placed in Library. *See* No. L.T. 2415/17/20]

II. A (1) A copy each (in English and Hindi) of the following papers, under sub-section (1) (b) of Section 394 of the Companies Act, 2013:—

- (i) (a) Twenty-fourth Annual Report and Accounts of the National Centre for Trade Information (NCTI), New Delhi, for the year 2018-19, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Review by Government on the working of the above Centre.

[Placed in Library. See No. L.T. 2153/17/20]

- (ii) (a) Forty-second Annual Report and Accounts of the Indian Trade Promotion Organisation (ITPO), New Delhi, for the year 2018-19, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Review by Government on the working of the above Organisation.

[Placed in Library. See No. L.T. 2089/17/19]

- (2) Statements (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

B. A copy each (in English and Hindi) of the following papers:—

- (i) (a) Fifty-third Annual Report and Accounts of the Indian Institute of Packaging (IIP), Mumbai, for the year 2018-19, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Institute.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 2152/17/20]

- (ii) (a) Fifty-fifth Annual Report and Accounts of the Indian Institute of Foreign Trade (IIFT), New Delhi, for the year 2018-19, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Institute.

- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L.T. 2416/17/20]

- (iii) (a) Sixty-first Annual Report and Accounts of the CAPEXIL EPC (*formerly Chemicals and Allied Products Export Promotion Council*), Kolkata, for the year 2018-19, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Council.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L.T. 2151/17/20]

Notification of the Ministry of Consumer Affairs, Food and Public Distribution

उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्रालय में राज्य मंत्री (श्री दानवे रावसाहेब दादाराव): महोदय, मैं भारतीय मानक ब्यूरो अधिनियम, 2016 की धारा 40 के अधीन भारतीय मानक ब्यूरो (वैज्ञानिक काडर भर्ती) विनियम, 2019 को प्रकाशित करने वाली उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्रालय (उपभोक्ता मामले विभाग) की अधिसूचना सं. फाइल सं. बी.एस.11/07/2019, दिनांक 23 दिसम्बर, 2019 की एक प्रति (अंग्रेज़ी तथा हिन्दी में) सभा पटल पर रखता हूँ।

[Placed in Library. *See* No. L.T. 2132/17/20]

Reports and Accounts (2018-19) of the NSC Ltd., New Delhi and the PPV and FRA, New Delhi and related papers

कृषि एवं किसान कल्याण मंत्रालय में राज्य मंत्री (श्री परशोत्तम रुपाला): महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ:-

- I. (1) कंपनी अधिनियम, 2013 की धारा 394 की उप-धारा (1) (ख) के अधीन निम्नलिखित पत्रों की एक-एक प्रति (अंग्रेज़ी तथा हिन्दी में):-
- (क) 2018-19 के वर्ष के लिए राष्ट्रीय बीज निगम (एनएससी) लिमिटेड, नई दिल्ली का छप्पनवां वार्षिक प्रतिवेदन और लेखे तथा लेखाओं पर लेखापरीक्षक का प्रतिवेदन और उन पर भारत के नियंत्रक एवं महालेखापरीक्षक की टिप्पणियाँ।
- (ख) उपर्युक्त निगम के कार्यकरण की सरकार द्वारा समीक्षा।
- (2) ऊपर (1) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलंब के कारणों को दर्शाने वाला विवरण (अंग्रेज़ी तथा हिन्दी में)।

[Placed in Library. *See* No. L.T. 2135/17/20]